

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

16.09.2002

The Applicant is absent on call. Shri S.B. Jena, Id. ASC. files an M.A and prays therein 4 weeks time to file counter. Since last chance is already availed by him, no further time is granted. Accordingly, M.A. is rejected. Put up before the Bench for further order.

REGISTRAR

Counter not

cfm

Bench

Copies of order dt. 10.9.03 communicated to all respns. and copies of said order may be handed over to counsels for both sides.

Dy
SO

Counter not

Bench

counter not filed.

For final disposal.
(for hearing)

Bench

M.A.14/03 for
consideration. Copy
Served

Bench

W
19/9/03

Send copies of this order, in course of today, to the Applicant and to all the Respondents by Registered Post and free copies of this order be handed over to the Advocate appearing on behalf of the counsel for the Applicant and to Mr. S.B. Jena, learned Additional Central Government Standing Counsel.

Member (Judicial)

Order dt. 10.09.2003

Mr. T.K. Praharaj, learned Counsel appearing for the Applicant is present. Mr. A.K. Panda, learned Addl. Standing Counsel (appearing for the Respondents on the strength of a Vakalatanama executed on 1.9.2003 alongwith his associate/Advocate Mr. S. Patnaik) is also present.

2. By filing an affidavit (sworn to by Mr. P.K. Chatterjee, the Dy. Director (Administration) Eastern Zone of A.I.R. & TV. at Akashavani Bhawan of Eden Garden Area of Kolkata-1, West Bengal) the Respondent have disclosed that whatever was due to be paid to the Applicant towards his retiral dues, have already been released/paid to the Applicant and in support of his said statement, the said Deputy Director (Admn) has placed on record a certificate granted by the Manager of U.C.O. Bank as Annexure-2 dt. 6.9.03 to his affidavit.

3. Since the retiral dues of the Applicant have already been released in his favour, there appears to be nothing to be adjudicated in this case and, accordingly, this O.A. No. 229/02 is disposed of by leaving the parties to bear their own costs. The direction for personal appearance of the officers are hereby re-called.

4. With the disposal of this O.A. No. 229/02, the M.A. No. 14/03 is also disposed of

PTO

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 20.8.03

Copy of Order dt. 20.8.03 may be given to both the counsels say the same also be sent to all respondents with application by Regd. Post.

10
20/8/03

Bob
S.O. (CJ)

Or. 21. 20.8.03

may kindly be perused

1. For hearing with MA 14/03 for consideration.

2. Personal appearance of R-2

9/9

Bush

Or. 22. 10.9.03

Copies of order sent to all respds. and ^{copy of} said order prepared for both counsels.

10/9/03

Bob
S.O.

5. Send copies of this order to the Respondents and free copies of this order be given to the counsels appearing for both the parties.

Member (Judicial)

10/9/03